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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 66/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2018**

Name of the Company: Sundeep Chordia & Anr.
(Mid-Way Infrabuild Pvt Ltd)

V/s.
ROC, Gwalior

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH BUCHASIA	PCS	Petitioner	
2.				

ORDER

Learned PCS Mr. Manish Buchasia present for the Appellant.

A Representation of ^{the} ROC is received. ⁿ Copy thereof may be provide to the PCS of the appellant. Appellant further filed an affidavit in respect of clarification sought for by this Court about its status with regard to shel company and ^m unusual transaction made, if any, its bank account during the period of demonetisation. The Affidavit is taken on record. ⁿ Case fixed for arguments on 2nd May, 2018. Appellant to inform ROC about next date of hearing.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 23rd day of March, 2018.